

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA**

REGIONAL BENCH – COURT NO.2

Service Tax Appeal No. 76040 of 2015

(Arising out of Order-in-Appeal No. 56/Pat/S.Tax/Appeal/2015 dated 17/07/2015 passed by Commissioner (Appeals) Customs, Central Excise & Service Tax, Patna.)

M/s. Mangalam Planners & Construction Pvt. Ltd.

(23, ABC Complex, Exhibition Road, Patna-800001)

Appellant

VERSUS

Commr. of Central Excise & Service Tax, Patna

(2nd Floor, Central Revenue Building, Birchand Patel Path, Patna-800001)

APPEARANCE :

None for the Appellant

Mr S. Chitkara & Mr. P. Das, both Authorized Representative for the Respondent

CORAM:

HON'BLE MR. R. MURALIDHAR, MEMBER (JUDICIAL)

HON'BLE MR. RAJEEV TANDON, MEMBER (TECHNCIAL)

FINAL ORDER NO.75035/2025

Date of Hearing : 09 January 2025

Date of Decision : 09 January 2025

PER BENCH

The Appellant has opted for SVLDR Scheme and the Department has issued SVLDRS-4, Certificate towards discharge of their liability.

2. Accordingly, the Appeal is dismissed as infructuous.

(Dictated and pronounced in the open court.)

Sd/-

**(R. Muralidhar)
Member (Judicial)**

Sd/-

**(Rajeev Tandon)
Member (Technical)**

Pooja